

LOK SABHA
UNSTARRED QUESTION NO.1914
TO BE ANSWERED ON 29.11.2019

HANDLOOM INDUSTRY

1914. SHRI MANICKAM TAGORE B.:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state:

- (a) whether the Government has received representation from handloom industry for exemption from Goods and Services Tax;
- (b) if so, the details thereof and whether the Government has also conducted any study about the critical condition of handloom industry after implementation of GST especially in Tamil Nadu; and
- (c) if so, the details thereof and the steps taken by the Government to bail out the handloom industry?

उत्तर

ANSWER

वस्त्र मंत्री (श्रीमती स्मृति जूबिन इरानी)

MINISTER OF TEXTILES
(SMT. SMRITI ZUBIN IRANI)

(a) to (c): GST has been introduced by the Government of India to rationalize multiple taxes on goods & services and to bring transparency in the taxation system. Accordingly, it is applicable to the Textile sectors also, including handlooms. Turnover of most of the weavers does not exceed Rs.40 Lakh and hence they do not require registration under GST. Moreover, GST is implemented through an Act of Parliament with States as equal partners in GST Council with Government of India. GST is applicable on each stage of the value chain i.e. cotton fibre, yarn and fabric @ 5% with facilities of input credit.
